Formation of National Employment Labour Policy

*411. SHRI BHARATSINH PRABHATSINH PARMAR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has formulated the National Employment Labour Policy in the recent past;

(b) if so, the details thereof;

(c) whether factors such as job security, better remuneration, new opportunity for investment and employment retention etc. form some of the major components of the said Policy; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) Formulation of National Employment Policy is under consideration of the Government.

(c) and (d) The objective of Policy is to provide a holistic framework towards the goal of remunerative and decent employment (for addressing job security, better remuneration and employment retention) for all men and women in the labour force in a sustainable manner. The Policy proposes to include, issues relating to macro-economic policies, sectoral policies, labour market policies, micro and small enterprises, skill development and cross cutting issues such as women and other vulnerable workers. The Policy also suggests steps for improving avenues of employment.

Delhi Traffic Police

*412. SHRI PARVEZ HASHMI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Delhi Traffic Police is mandated to regulate the traffic or to challan the violators of traffic rules;

(b) the reasons why towing charges are more than the challan amount fined by the Hon'ble Court and the manual;

(c) who are the owners of cranes, the criteria to engage these cranes and the payment to them; and

(d) why towing charges are not mentioned in the challan receipt?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Delhi Police is required to control the traffic as well as challan the people who violate the provisions of Motor Vehicles Act/Motor Vehicles Rules.